

ITEM NO.12

COURT NO.12  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SECTION XII-A

Petition(s) for Special Leave to Appeal (C) No(s). 4668/2022  
(Arising out of impugned final judgment and order dated 26-02-2022 in CMA  
No. 100/2022 passed by the High Court For The State Of Telangana At  
Hyderabad)

PRIDE MEDIA

Petitioner(s)

VERSUS

ALT DIGITAL MEDIA ENTERTAINMENT (ALT BALAJI) & ORS.Respondent(s)

Date : 13-04-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. C.S. Vaidyanathan, Sr. Adv  
Mr. D. Jagadishwar Rao, Adv  
Mr. Sridhar Potaraju, Adv  
Mr. Arjun D. Singh, Adv  
Ms. Shivani Tushir, Adv.  
Mr. Gaichangpou Gangmei, AOR

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Anuj Berry, Adv.  
Mr. Chaitanya Safaya, Adv.  
Mr. Prateek Yadav, Adv.  
Mr. S. S. Shroff, AOR

Ms. Liz Mathew, AOR  
Mr. Govind Singh Grewal, Adv.  
Mr. Angad Singh Grewal, Adv.  
Ms. Sonali Jain, Adv.  
Mr. Ankush Bhardwaj, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

After the matter was argued for some time, Shri C.S. Vaidyanathan, learned Senior Advocate, appearing on behalf of the petitioner seeks permission to withdraw the present Special Leave Petition as the petitioner proposes to move for early hearing of the interim injunction application.

It will be open for the petitioner to move the learned trial Court for expeditious hearing of the interim injunction application.

The Special Leave Petition stands dismissed as withdrawn.

(R. NATARAJAN)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
BRANCH OFFICER